

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

O.A. NO. 295/93 : Date of order: 19.11.93

Chhote Lal : Applicant.

VERSUS

Union of India & Ors. : Respondents.

Mr. J.K.Kaushik : Counsel for the applicant.

CORAM:

HON'BLE MR. JUSTICE D.L.MEHTA, VICE-CHAIRMAN

HON'BLE MR. P.P.SHRIVASTAVA, ADMINISTRATIVE MEMBER

PER HON'BLE MR. P.P.SHRIVASTAVA, ADMINISTRATIVE MEMBER

The applicant has come up with the application that the Railway Board had stayed the selection vide Annexure. A-3, dated 1.10.1986 in cases where more than one grade has been merged vide 4th Central Pay Commission's order dated 24.9.1986 which is placed at Annexure.A-2-A.

2. In the present case, the applicant has come with the prayer that since the Chief Clerk's grades (i) 550-750 and (ii) 550-800 were merged into the grade of Rs. 1600-2660, the application under Annexure A-3 should have been made and no selection should have been conducted. On representation by the applicant, the Administration has replied the applicant vide Annexure A-2, dated 5.6.1992 that since no revision to the classification of Chief Clerk has been advised, there is no question of ordering ad hoc promotion.

3. In these circumstances, we do not find force in the O.A. and there is no merit, the same is dismissed, with no order as to costs.

(P.P.SHRIVASTAVA)
Adm. Member


(D.L. MEHTA)
Vice Chairman